

THE HIGH COURT OF MADHYA PRADESH

Misc. Petition No.1038/2020

(Factory Manager Shri Pacetronics Ltd. Vs. Ganesh)

Indore, Dated: 18/06/2021

Heard through video conferencing.

Shri Prakhar Karpe, learned counsel for the petitioner.

Heard on IA No.4093/2021 which is an application for disposal of petition in light of settlement arrived at between the parties.

Counsel for the petitioner submits that the affidavit of the respondent is also placed on record in support of the application and statement between the parties. The petitioner has agreed to issue 2 cheques in favour of the respondent amount to Rs.1,72,593/- and Rs.67,000/-.

In view of the aforesaid, since the dispute has come to a closer, no further order is required to be passed.

Accordingly IA No.4093/2021 is allowed and misc. petition is **dismissed as withdrawn.**

C.c. as per rules.

(Subodh Abhyankar)
Judge

krjoshi